

[24 August, 2006]

RAJYA SABHA

(c) whether the Ministry of Finance has still not been agreed to the proposal; and

(d) the time by when the revision of washing allowance would be effected by Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRISURESH PACHOURI): (a) Yes, Sir.

(b) to (d) Action on awards of Board of Arbitration is taken in accordance with the prescribed procedure of the JCM Scheme. Inter Ministerial consultations are made as per requirement, after which the Government takes a final view on an Award.

In the meeting of the Standing Committee of the National Council (JCM) held on 15th February, 2006 the Staff Side had demanded that decision/ action by the Government on pending Arbitration Awards should be taken only after the Awards are first discussed with the Staff Side. This was agreed to. Accordingly, the decision regarding implementation of the Award related to revision of washing allowance will be taken after discussion with the Staff Side.

Distribution/Division of All India Services

2979. SHRI ALI ANWAR: Will the PRIME MINISTER be pleased to state:

(a) whether there was any error committed by the Ministry of Home Affairs in distribution/division of All India Services/IPS cadre during formation of a new State Chhattisgarh;

(b) whether the same has been corrected/rectified and if so, in what manner;

(c) the issues pertaining to distribution of staff between Madhya Pradesh and Chhattisgarh which are yet to be finally settled;

(d) if so, the details of representations received from aggrieved officers; and

(e) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) to (e) The information is being collected.